

(b) if so, the details of action taken thereon; and

(c) the Paradip Port Trust and Public Sector Undertakings like National Aluminium Company Ltd., MCL, BPCL, IOCL have declined to invest their surplus funds to the Odisha State Co-operative Bank and its affiliated District-Central Co-operative Bank because restrictive directives have been issued by concerned Ministries to keep the funds only in Nationalized Banks?

THE MINISTER OF FINANCE (SHRI ARUN JAITLEY): (a) to (c) In pursuance to the Department of Expenditure's instructions dated 15th January, 2008, guidelines have been issued to Central Public Sector Enterprises (CPSEs) on 11.4.2008 that at least 60% of surplus funds under their control should be placed with Public Sector Banks with whom they have a regular course of business and the practice of inviting competitive bids for bulk deposits should be discontinued forthwith. However, there is no restriction to place the remaining 40% of surplus funds of CPSEs, which is based on their business prudence.

Tenure of heads of PSBs

1792. DR. K.P. RAMALINGAM: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Government is considering to appoint heads of Public Sector Banks (PSBs) for five years;

(b) if so, the details thereof;

(c) whether it is also a fact that initially they will be appointed for three years and a further two years based on assessment; and

(d) if so, the details thereof?

THE MINISTER OF FINANCE (SHRI ARUN JAITLEY): (a) to (d) As per the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and The State Bank of India Act, 1955, Heads of Public Sector Banks (PSBs) are appointed for a term not exceeding five years. The appointments are made subject to the officer attaining the age of superannuation of 60 years.

Disinvestment in steel plants

1793. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of FINANCE be pleased to state:

(a) whether Government has decided to introduce disinvestment in steel plants also;

- (b) if so, the details thereof;
- (c) whether it is a fact that the move is aimed at providing benefit to the capitalists;
and
- (d) the details of steel plants that are being disinvested?

THE MINISTER OF FINANCE (SHRI ARUN JAITLEY): (a) Yes, Sir.

(b) and (d) As per the Action Plan on Disinvestment two Steel CPSEs have been approved for disinvestment in 2014-15.

- (i) The Government on 19th July, 2012 approved the Sale of 10.82% equity of SAIL out of the Government of India's holding of 85.82% through Offer for Sale of Shares through stock exchange mechanism as per SEBI Rules and Regulations. Accordingly, first tranche of disinvestment of 5.82% was completed in March, 2013. The remaining 5% disinvestment is scheduled under the Action Plan 2014-15. The Disinvestment of 5% is currently in progress.
- (ii) The Government on 24.01.2012 approved disinvestment of 10% paid-up equity of Rashtriya Ispat Nigam Ltd. (RINL) out of Government of India's shareholding of 100% through an Initial Public Offer (IPO).
- (c) Disinvestment is being done in accordance with the disinvestment policy of Government of India.

Investigation of loan default cases by CBI

1794. SHRI A.W. RABI BERNARD: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that State-run banks are suppressing the size of the real crisis involving Non-Performing Assets (NPAs) and the banking sector is taken for a ride by corporates in connivance with bank officials;
- (b) if so, the details thereof;
- (c) whether the Central Vigilance Commission (CVC) had conducted detailed vigilance inquiries into some of the biggest bank loan defaults and referred number of cases to CBI for criminal investigation; and